

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1344/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Mitcon Consultancy & Engineering Services Pvt.Ltd.
V/s.
Vitthal Refined Sugars Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Prasad Sawarkar	Adv for Petitioner	Prasad

ORDER

CP No. 1344/I&BP/NCLT/MB/MAH/2017

For it has been noticed that the date of hearing intimation has not been notified to the Corporate Debtor, the Petitioner is hereby directed to notify the next date of hearing to the Corporate Debtor and file proof of service.

List this matter on 21.09.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)